

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA/4293/2023 IA/4352/2023 IA/293/2024
IA/1143/2024 IA/1388/2024 C.P. (IB)/783(MB)2021

IN THE MATTER OF

State Bank of India
Vs

... Petitioner

A A Estates Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/1143/2024:

Sr. Counsel Mr., Mustafa Doctor a/w Ms. Saloni Sulakhe,
Mr. Punit Agarwa i/b Chaval Vassorji & Associates (PH)

IA/4293/2023:

Adv. Luckyraj Indorkar (PH)

IA/4352/2023:

Counsel Ashish Pyasi a/w Adv. Ashwini Gawde (PH)

IA/293/2024:

Adv. Bhavika Thakkar (VC)

For the Respondent

IA/1143/2024:

Adv. Nimay Dave i/b Adv. Joshua Borges (R1/RP) (PH)

IA/4293/2023 &

IA/4352/2023:

Adv. Shadab Jan (R1/RP) (PH)

For the Suspended Directors

IA/1143/2024:

Adv. Aniruth Purusothaman (PH)

ORDER

IA 1143 of 2024- Heard. **Reserved for Orders.**

IA/4293/2023 IA/4352/2023 IA/293/2024 IA/1388/2024- Adjourned to
16.05.2024.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)